

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-03-2024 AT 10:30 AM**

**CP(IB)No.41/7/HDB/2017**

**And**

**IA(IBC) 738/2023, IA (IBC) 620/2021, IA (IBC) 231/2020, IA (IBC) 96/2020, IA (IBC)  
1980/2023, IA(IBC) 295/2024 in IA No. 1980/2023 & IA (IBC ) No. 485/2024 in  
CP(IB)No.41/7/HDB/2017  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Canara Bank

**...Financial Creditor**

**VS**

Deccan Chronicle Holdings Limited

**...Corporate Debtor**

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 738/2023**

Further orders deferred since there is a stay by Hon'ble NCLAT regarding the order passed in this Application. It is represented by the RP that the Order of Hon'ble NCLAT is filed by way of a memo. Posted to 10.06.2024.

**IA (IBC) 620/2021**

Ld. Counsels Mr.Sanjeev Singh & Ms.Taniya Bansal for applicant present. In the light of the order passed in the Hon'ble NCLAT, hearing in this application is deferred. Posted to 10.06.2024.

**IA (IBC) 231/2020**

Settlement not reported. Further time sought by both sides. Hence, as a last chance posted to 10.06.2024.

**IA (IBC) 96/2020**

Both sides present in person. Passed over for filing settlement memo. Posted to 10.06.2024.

**IA (IBC) 1980/2023**

Ld. Senior Counsel Mr. P.Vikram and Ld. Counsels Mr.P.Goutham and Mr.B.Nitish for the applicant present. Heard both sides. For filing written submissions within 2 weeks in registry. **For Orders call on 10.06.2024.**

**IA (IBC) 295/2024 in IA.No.1980/2023**

Ld. Senior Counsel Mr. P.Vikram and Ld. Counsels Mr.P.Goutham and Mr.B.Nitish for the applicant present. Appropriate orders in this application will be passed only after considering the prayer in IA.No. 1980/2023. Call on 10.06.2024.

**IA (IBC) No.485/2024**

Ld. Counsel Mr. Abhisek Das for SRA present. Perused the application. Prima facie, we are of the view that application is not maintainable as much as the Petitioner has to file comprehensive status report in relation to change of business operations of the CD. It is submitted that the reports will be filed by the RP in the meetings whenever held. Therefore, at this stage the application is not maintainable. **Hence, dismissed.**

**IA.No.33/2020**

Taken up upon being mentioned by the Ld. Counsels for both sides. According to the Ld. Counsel in the order dated 01.03.2024 of the above IA, this Tribunal has observed that the application is allowed and disposed of, even though the matter has been settled, hence the order allowing the petition may be deleted. Having regard to the entire order, we are of the view that it is proper to observe that application is disposed of as settled instead of allowed. Therefore, the correction in the order dated 01.03.2024 is allowed and the observation that the application is allowed is ordered to be deleted. Let the registry issue a fresh amended order only to the extent indicated in the order.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**

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VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
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**CP(IB)No.41/7/HDB/2017**

**And**

**IA (IBC ) No. 485/2024, IA(IBC) 295/2024 in IA No. 1980/2023, IA (IBC) 1980/2023,  
IA (IBC) 33, 96, 231/2020 & IA (IBC) 620/2021 in CP(IB)No.41/7/HDB/2017  
u/s. 7 of IBC, 2016**

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Canara Bank

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**C O R A M :-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA (IBC) No. 738/2023**

This IA is taken up on being mentioned. Since the compliance of the order is required to be reported today.

Learned counsel for the Resolution Professional filed a memo stating that Hon'ble NCLAT had deferred the implementation of the order passed in this IA and adjourned the matter to 11.03.2024 and therefore prayed that the matter be listed after 11.03.2024.

Matter adjourned to 20.03.2024.

**IA (IBC) 620/2021**

In the light of the order in Hon'ble NCLAT, let this IA also be listed on 20.03.2024.

**IA (IBC) 96/2020 & IA (IBC) 231/2020**

Learned Counsel Mr G. Bhupesh, for applicant present physically. At request of the learned counsel for applicant, matter adjourned to 20.03.2024.

**IA (IBC) 33/2020**

Learned Counsel Mr G Bhupesh, for applicant present physically. Learned Counsel Mr Mayur Mundra, for respondent present through Video Conference. Since a memo has been filed for settlement by the Resolution Professional, we close the same as settled.

**\*Accordingly, this application is disposed of as settled.**

**IA (IBC) 1980/2023**

Matter passed over.

Matter called again. Learned Counsel Mr Mayur Mundra for respondent and learned counsel Ms Praneetha, for applicant present through Video Conference. Learned Counsel Ms Mamta Binani, Ms Shreya Mundra and PCS Lovkesh Batra for erstwhile resolution Professional present physically.

At request of the learned counsel for applicant matter adjourned to 20.03.2024 on condition that if submissions are not made on the next hearing date, opportunity stands closed.

**IA(IBC) 295/2024 in IA No. 1980/2023**

Matter passed over.

Matter called again. Learned Counsel Mr Mayur Mundra for respondent and learned counsel Ms Praneetha, for applicant present through Video Conference. Learned Counsel Ms Mamta Binani, Ms Shreya Mundra and PCS Lovkesh Batra for erstwhile resolution Professional present physically.

At request of the learned counsel for applicant matter adjourned to 20.03.2024 on condition that if submissions are not made on the next hearing date, opportunity stands closed.

**IA (IBC) No. 485/2024**

At request of learned counsel for applicant, matter adjourned to 20.03.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**

\* Amended vide order dated 20.03.2024.

